

against these people as on 31st March, 1967; and

(f) the steps, civil or criminal, taken against those people to recover tax arrears and the names of the persons against whom such steps have been taken?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) Seven. All the raids were conducted on the 24th August, 1964.

(b) to (e). The required information is given in the annexed statement laid on the Table of the House. [Placed in Library. See No. LT-376/67].

(f) Except the usual recovery proceedings under the Income-tax Act, no other civil or criminal steps were taken in cases other than that of Shri Raj Kapoor. The case of Shri Raj Kapoor was adjudicated for violation of Foreign Exchange Regulations and a penalty of Rs. 3000/- was imposed on him in addition to the proceedings under the Income Tax Act.

### Petrol Pumps

**263. Shri Yajnik:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the number of petrol pumps that have been installed by each of the Oil Companies including the Indian Oil Corporation in the whole country by the end of 1966;

(b) the increase in the number of pumps of each of these Companies during the last five years; and

(c) whether Government have made any rules for fixing the minimum distance between the petrol pumps in view of the uneconomic and dangerous proximity of these pumps at various points both in the towns and the country-side.

**The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramaiah):** (a) to (e). Necessary information is being collected and

will be laid on the table of the Lok Sabha.

### Import of Pyrites for Manufacture of Sulphur

**264. Shri M. Sudarsanam:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government have decided to import pyrites from abroad for the manufacture of sulphur; and

(b) if so, the quantity thereof?

**The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramaiah):** (a) and (b). Efforts are being made to exploit pyrites deposits in the country. But it will be some time before pyrites actually become available for the manufacture of sulphur and sulphuric acid. It may be necessary to import limited quantities of pyrites as an interim measure till such time as indigenous pyrites become available. No final decision has, however, been taken as regards imports of pyrites.

### Loans given to States

**265. Shri Eswara Reddy:** Will the Minister of Finance be pleased to state:

(a) the total amount of loans so far advanced by the Centre to the States since 1950-51 with year-wise and State-wise break-up; and

(b) the total amount so far repaid by the States?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) and (b). The requisite information for the years 1950-51 to 1965-66 is given in the statements laid on the Table of the House. [Placed in Library. See No. LT-377/67]. Details for the year 1966-67 are not yet available.